



**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

**CRIMINAL APPEAL NO. _____/2026
[@ SLP [CRL.] NO.1678/2026]**

**DHEERAJ JHA @ DHEERAJ KUMAR
@ RAGHAV**

Appellant(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

O R D E R

Leave granted.

The appellant seeks bail in connection with FIR No.114/2023, dated 01.07.2023, registered at Police Station-Industrial, Sub-Division-Sadar, District-Bhagalpur, for the offences punishable under Sections 302, 328, 376(D) and 34 of the Indian Penal Code, 1860 (for short 'IPC'). Though the FIR was registered under the aforesaid sections, upon completion of investigation

the appellant was chargesheeted only for the offence punishable under Section 306 of the IPC and not other offences.

We have heard the learned counsel appearing for the parties.

The appellant was the superior of the deceased.

Learned counsel appearing for the appellant submitted that the ingredients of the offence under Section 306 of the IPC are not made out and in any case, the deceased committed suicide pursuant to an alleged extra-marital affair with the appellant.

Considering the aforesaid submissions made, we are inclined to grant bail to the appellant, particularly, by taking note of the period of incarceration already undergone by the appellant and the facts governing the case.

Accordingly, the impugned order is set aside and the appellant is granted bail on terms and conditions to the satisfaction of the concerned Trial Court.

The appeal stands allowed, accordingly.

Pending application(s), if any, shall stand disposed of.

.....J.
[M.M. SUNDRESH]

.....J.
[NONGMEIKAPAM KOTISWAR SINGH]

NEW DELHI;
MARCH 25, 2026.

ITEM NO.7

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)
No(s). 1678/2026

[Arising out of impugned final judgment and order
dated 01-12-2025 in CRM No. 50433/2025 passed by
the High Court of Judicature at Patna]

DHEERAJ JHA @ DHEERAJ KUMAR
@ RAGHAV

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

Date : 25-03-2026 This petition was called on for
hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Santosh Kumar, Sr. Adv.
Mr. Rajiv Ranjan Mishra, Adv.
Mr. Saurabh, Adv.
Ms. Suruchi Yadav, Adv.
Mr. Dheeraj P Deo, AOR

For Respondent(s) Mr. Azmat Hayat Amanullah, AOR
Ms. Nitya Sharma, Adv.
Ms. Vanshita Gupta, Adv.

UPON hearing the counsel the Court made
the following
O R D E R

Leave granted.

The appellant is granted bail on terms and conditions to the satisfaction of the Trial Court.

The appeal is allowed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR

[Signed order is placed on the file]